

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-504
IB-712/ND/2022

IN THE MATTER OF:

Union Bank of India

....Applicant

Vs.

M/s PCL Oil & Solvant Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 19.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Mayank Jain

For the Respondent :

ORDER

Heard the submissions made by Proxy Counsel for the Financial Creditor. No one is present on behalf of the Corporate Debtor despite service of notice by the Court officer. Court Officer may once again serve e-notice to the Corporate Debtor. It is made clear that if the Corporate Debtor fails to be present or through their Counsel on the next date of hearing, it will be set as ex-parte. Post this matter on **09.02.2023**.

Sd/-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

Sd/-

**(SHRI P.S.N PRASAD)
MEMBER (J)**